

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/259/KOB/2024 in CP(IBC)/22/KOB/2024
SECTION	RULE 32 & 11 NCLT.
NAME OF PARTIES	LIJU V NAIR SHARE HOLDER & ADDITIONAL DIRECTOR OF ATTUKAL DEVI INSTITUTE OF MEDICAL SCIENCES LIMITED V/S AYYAPPAN NAIR RAGHAVAN PILLAI & ANOTHER.
PETITIONERS ADVOCATE/ PROFESSIONAL	M/S KMNP LAW
RESPONDENTS ADVOCATE/ PROFESSIONAL	PHILIP MATHEW, JINAN K R, MA SHAJI, VINAY MATHEW JOSEPH, KARTHIKA K J, ARTIS LAW HOUSE.

28 JUNE 2024

O R D E R

IA(IBC)/259/KOB/2024 in CP(IBC)/22/KOB/2024

Learned Counsel, Ms. Anshika Bajpai appears on behalf of the Applicant through virtual mode. Respondents are represented virtually by Learned Counsel, Ms. Karthika K J and Learned Counsel, Mr. Bijoy Pulipra.

This is an IA bearing No. 259/KOB/2024 filed by the Applicant seeking intervention of the Applicant in main CP(IBC)/22/KOB/2024., which is filed by the Petitioner under Section 7 of the IBC, 2016. The present IA is filed under Rule 11 & 32 of the NCLT Rules, 2016 invoking the inherent power of this Tribunal under Rule 11 and 32 of the NCLT Rules, 2016.

Ld. Counsel appearing for the Petitioner in the Main CP objected grant of any relief asked for in the present IA. On perusal of the averments made in the present IA, this Bench find the application is misconceived and devoid of any merits. Hence, this bench desists to exercise its inherent power under Rule 11 & 32 of the NCLT Rules, 2016. Accordingly, the present IA bearing No. IA(IBC)/259/KOB/2024 is **dismissed as not maintainable.**

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**